

Central Administrative Tribunal, Principal Bench

Original Application No. 1702 of 2002

New Delhi, this the 5th day of July, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. M.P. Singh, Member(A)

Smt. Premwati, aged 52 years
W/o Shri Rattan Lal
R/o P&T Qrs. 1/2C, Kali Bari Marg,
New Delhi-1

- Applicant

(By Advocate: Shri S.P. Chadha)

Versus

1. Union of India through
The Secretary to Govt. of India
Ministry of Communications
Sanchar Bhawan,
New Delhi-1
2. Senior General Manager,
Mahanagar Telephone Nigam Ltd. (MTNL)
Kidwai Bhawan, New Delhi

- Respondents

O R D E R (ORAL)

By Justice Ashok Agarwal, Chairman

Applicant was initially appointed on 1.3.75 as a Safaiwali. On 23.6.97, she got her cadre changed to Regular Mazdoor. On 1.7.2001, the applicant got her financial upgradation under the Biennial Cadre Scheme on completion of 26 years of service. It is her grievance that though she has been designated as a Mazdoor, she has been required to perform the duties and functions of Safaiwali. This is in contravention of the relevant orders in this behalf (Annexure A-2). Applicant has submitted her representation on 14.6.2001 and has also sent a legal notice on 27.4.2001 (Annexure 'A' and 'A-1' respectively). No response to the same has been issued by the respondents in that behalf and applicant continues to perform the

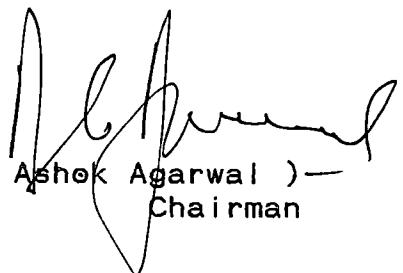


duties of Safaiwali.

2. In view of the aforesaid grievance raised, we find that interests of justice will be duly met by disposing of the present OA at this stage itself even without issue of notices with a direction to the respondents to pass a reasoned and a speaking order on the aforesaid representations and also grant her such reliefs as she may be entitled to in law under the relevant rules. This be done expeditiously and within a period of one month from the date of service of a copy of this order. We direct accordingly. O.A. is disposed of in the aforesated terms.


(M.P. Singh)
Member(A)

/dkm/


(Ashok Agarwal)—
Chairman